

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-275/PB/2019
IA/3527/2024

IN THE MATTER OF:
Central Bank Of India

...PETITIONER

Vs.

M/s. Abhinav Steels and Power Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 15.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Applicant/Liquidator :Adv. Deepanshu Badiwal.
For the Respondent/Corporate Debtor :

ORDER

IA/3527/2024

This is an application filed by Liquidator under Section 66 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Liquidator. Issue notice to the Respondents for filing their response and appearance. Notice be issued by all means and proof of service be filed. List the matter on **09.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)